मर्श करके यह निर्णय लिया गया था कि केवल उन यूनियनों को, जिन्हें विगत में मान्यता दी जा चुकी थी और जो विभाग के कर्मचारियो के सभी वर्गों का अब भी व्यापक एवं पर्याप्त रूप से प्रतिनिधित्व कर रही थीं, जे० सी० एम० मे भाग लेने के लिए मान्यता प्रदान की जानी चाहिये। उन मंत्रालयों/विभागों, के मामले में, जहां पहले से कोई मान्यता प्राप्त फेडेरेशन/यूनियन/एसोसिएशन नहीं है, अथवा जहां वर्तमान फैडरेशन/यूनियन/एसोसिएशन कर्मचारियों के सभी वर्गों का व्यापक एवं पर्याप्त रूप से प्रतिनिधित्व नहीं करती है, एक नई एसोसिएशन/यूनियन/फैडरेशन को मान्यन्यता प्रदान की जा सकती है। व्यापक एवं पर्याप्त प्रतिनिधित्व की शर्त को पूरा करने के लिए, स्टाफ के उन सब वर्गों के जिनका कि वह एसोसिएशन/यूनियन/फैडरेशन प्रतिनिधित्व करने का दावा करती है, कुल सदस्यों का कम से कम 15 प्रतिशत उसके सदस्य होने चाहियें। इसके अतिरिक्त इस सी० सी० एस० (रैकग्नीशन आफ सर्विस एसोसिएशन) नियम, 1959 की सम्बन्धित मुख्य-मुख्य शर्तों को भी पूरा करना चाहिये। ऐसी एसोसिएशन/यूनियन/फैडरेशन को भी वे सभी सुविधायें प्राप्त होंगी जो एक अनौपचारिक अथवा वास्तविक मान्यता प्राप्त एसोसिएशन आदि को दी जा जाती हैं तथा इसके अतिरिक्त वह जे० सी० एम० की संयुक्त कौंसिलों में भी भाग लेने की हकदार होगी।

Properties forfeited under the Provisions of smugglers and Foreign Exchange Manipulators Act, 1976

2496. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) what is the total number of cases and amount of cost of the properties forfeited under the provisions of the smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 during the period of last eight months; and

(b) in how many cases the proceedings are in progress and for how long and when they will be concluded?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) According to information readily available, 137 orders under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, were passed forfeiting property valued at Rs. 2.08 crores during the period of 8 months ended 31-10-1977.

(b) Forfeiture proceedings are in progress in 752 cases, including 305 cases in which the proceedings have been pending for enquiries for more than a year. In 179 cases, writ petitions have been filed in the High Courts challenging the validity of the proceedings. While efforts are being made to complete the pending proceedings expeditiously, it is not possible to indicate when they will be completed in view of the extensive enquiries that are required and also the need to afford adequate opportunity to the affected persons to rebut the materials gathered by the Competent Authorities who are conducting the proceedings.

Committee to increase efficiency between Air India and Indian Airlines

2497. SHRI R. K. MHALGI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government have set up a Committee to increase the efficiency and co-ordination between Air India and Indian Airlines, if so, when and who are the members of the Committee;

(b) whether the said Committee have submitted their report, if so,